CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 411/MP/2024

Subject : Petition under Section 17(3), read with Section 79(1)(c), of the

Electricity Act, 2003 seeking approval of the Commission for sale of the spare capacity of the Optical Ground Wires (OPGW) owned by the Petitioners, grant of right of way for the transmission lines owned by the Petitioners for operation of such transferred OPGW to successful bidder and for installation and operation of additional OPGW, by successful

bidder, at its own risk, reward and expense.

Petitioners : Raipur Rajnandgaon-Warora Transmission Limited (RRWTL)

& 18 Others

Respondents: Madhya Pradesh Power Management Company Limited

(MPPMCL) & Others

Date of Hearing : 29.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Vishal Binod, Advocate, RRWTL & Others

Shri Sagnik Maitra, Advocate, RRWTL & Others

Shri Prashant Kumar, RRWTL Shri Afak Pothiawala, RRWTL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, in compliance with the Commission's direction vide Record of Proceedings (RoP) dated 21.1.2025, the Petitioner was required to submit certain information on an affidavit with respect to its request for the sale of spare capacity of the Optical Ground Wires (OPGW) owned by it. However, the Petitioner was unable to comply with the said directions of the Commission as the Central Electricity Authority (CEA) has recently issued certain guidelines pertaining to the monetisation of OPGWs. Accordingly, the learned counsel for the Petitioner requested four weeks' time to analyse the CEA's guidelines and to file the requisite information, as sought by the Commission in the RoP dated 21.1.2025.

2. After hearing the learned counsel for the Petitioner, the Commission acceded to the Petitioner's request and granted four weeks' time to comply with the directions issued in the ROP dated 21.1.2025.



3. The Petition will be listed for hearing on **maintainability** on **17.7.2025**.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

